

worsted spinning and powerlooms capacity. It is true that this unit was recommended, among others, for substantial expansion of its worsted spinning and weaving capacity as a priority unit. The request was considered in the past at various levels but was not agreed to by the Government in terms of the prevalent guidelines. The Government of Gujarat as also the party have again requested for reconsideration of the party's application. The matter is under consideration of the Government.

#### Defections in Assemblies, Rajya Sabha and Lok Sabha

186. SHRI N. E. HORO: Will the Minister of HOME AFFAIRS be pleased to state the particulars regarding defections, party-wise, Assembly-wise as well as in Rajya Sabha and Lok Sabha, which have taken place after the new Government has taken the charge in the Centre?

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): As there is no Central law under which the term "defection" in this context has so far been defined, it is not possible to furnish this information.

#### Losses suffered by Scooters India Ltd.

187. DR. VASANT KUMAR PANDIT: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that the Scooters India Limited is showing heavy losses for the last three years; if so, facts and reasons therefor;

(b) whether the market value of shares of this company has heavily depreciated and the investing public is suffering losses due to mismanagement of this company; and

(c) what steps Government propose to take to safeguard the inte-

rests of the shareholders investments and whether there is any proposal to compensate the shareholders of this public undertaking and if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):  
(a) Scooters India Ltd. incurred losses during the last three years. The figures are:—

|                   | (Rs. in lakhs.) |
|-------------------|-----------------|
| 1976-77 . . . . . | 266. 05         |
| 1977-78 . . . . . | 357. 18         |
| 1978-79 . . . . . | 419. 00         |

The losses are mainly on account of the low volume of production.

(b) It is reported that the Company's equity share of face value of Rs. 10/- was generally quoted at a value of Rs. 4.25 in 1978. As a result of various measures taken, the production of the Company is now on the upswing 35,366 power packs were produced during the period April-December, 1979 as compared to 27,529 power packs, in the corresponding period of 1978. Consumer demand for the product has been increasing in recent years. The improvement in the performance of the Company as a result of various measures taken is expected to be further stepped up. It is reported that the market value of the equity share of the Company, quoted in Delhi Stock Exchange in 1979-80, ranged between Rs. 4.87 and Rs. 6.50.

(c) There is no proposal to compensate the shareholders of the Company.

#### Amendment of Criminal Procedure Code for Detention of Offenders in States

188. SHRI MAGAN BHAI BAROT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some States have amended Criminal Procedure Code as

regard the period for which the offenders could be detained before filing of charge-sheet;

(b) if so, the States which provide detention for more than 60 days;

(c) the number of offenders and the period for which they are detained in each of the States under President's Rule beyond the prescribed period; and

(d) how many of such offenders are in jails for not being able to obtain bails?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):**

(a) and (b). Section 167 of the Code of Criminal Procedure 1973 as amended by the Code of Criminal Procedure (Amendment) Act, 1978 (45 of 1978) empowers the Magistrate to authorise detention of an accused person, pending investigation, for an aggregate period of 90 days in cases where the investigation relates to offences punishable with death, imprisonment for life or imprisonment for not less than ten years and 60 days where the investigation relates to any other offence. Section 167 of the Code of Criminal Procedure 1973 originally provided a limit of 60 days in respect of all offences. After the expiry of 90/60 days, the person detained has to be released on bail if he is prepared to and does furnish bail.

After the enactment of the Code of Criminal Procedure (Amendment) Act, 1978, no approval has been accorded by the Central Government to any State to make a local amendment in respect of the provisions pertaining to the period of detention contained in Section 167 Cr. P.C.

(c) and (d). The State Governments have been requested to furnish the required information.

**Setting up of Atomic Power Station in Saurashtra Region of Gujarat**

**189. SHRI MAGAN BHAI BAROT:** Will the PRIME MINISTER be pleased to state:

(a) whether there is demand for power generation from Atomic Energy by installing Atomic Power Station in Saurashtra region of Gujarat State;

(b) whether in view of shortage of coal and non-availability of Hydro-plant, Government are considering to grant the setting up of an Atomic Power Station in the said region; and

(c) whether Government consider to use Lignite in Kutch to generate power, if so, how?

**THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI):** (a) Yes, Sir.

(b) The question of setting up of a second atomic power plant in the Western Electricity Region, of which Gujarat is a part, is under consideration of the Government.

(c) Government is considering the proposal of the Gujarat Electricity Board to instal a Lignite based Thermal Power Station in Kutch during the Five Year Plan period (1978—83).

**Robberies in Northern States and Delhi**

**190. SHRI MADHAVRAO SCINDIA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of murders, dacoities and robberies committed during the last six months in Delhi and neighbouring States of Uttar Pradesh, Haryana, Rajasthan and Madhya Pradesh;

(b) whether it is a fact that after thumping majority of the Congress-I in the recent Lok Sabha elections the cases of murder, dacoity and robbery have increased in the Northern States of the country; and